

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

STARRED QUESTION NO:124

ANSWERED ON:09.08.2011

NORMS OF CRF AND NCCF

Lal Shri Kirodi ;Meghwal Shri Arjun Ram

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the details of norms for availing assistance under the Calamity Relief Fund (CRF) and the National Calamity Contingency Fund (NCCF);
- (b) whether the Government proposes to revise the list of natural calamities and also the norms in view of the rise in inflation index;
- (c) if so, the details thereof including the action taken to revise the norms/list of natural calamities;
- (d) whether the Union Government has urged the State Governments to set-up State Disaster Management Authorities and the District Management Authorities; and
- (e) if so, the salient features of the guidelines issued in this regard alongwith the details of authorities that have been established in the country, State-wise?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

(a) to (e): A Statement is laid on the Table of the House.

STATEMENT IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO. 124 FOR 09.08.2011

(a): The details of items and norms for availing assistance under the Calamity Relief Fund (now notified as State Disaster Response Fund - SDRF) and the National Calamity Contingency Fund (now notified as National Disaster Response Fund - NDRF) are at Annexure-I.

(b) & (c): The issue of inclusion of any calamity in the list of identified natural calamities has traditionally been considered by the successive Finance Commissions. Presently, the natural calamities identified for the purpose of relief assistance are cyclone, drought, earthquake, fire, flood, tsunami, hailstorm, landslide, avalanche, cloud burst and pest attack. Further, the Government of India has constituted a Group of Ministers (GoM) to look into the issue of inclusion of cold wave/frost as an eligible calamity for relief under SDRF/ NDRF. The GoM has considered the matter and suggested the constitution of a working group of agricultural scientists/experts to examine the issue of quantifying the damages caused by cold wave/frost for assistance as appropriate. Based on the report of the working group a final decision on the issue of its inclusion will be taken.

The items and norms of assistance from SDRF/ NDRF were last revised on 27th June 2007 and were further modified on 31st July 2009. For further revision of these items and norms, the Ministry of Home Affairs has constituted an expert group which has submitted its report. The recommendations of the expert group are now under finalization in consultation with the Ministry of Finance.

(d): Yes, Madam.

(e): The Government of India has advised the State Governments vide letter no.40/34/2006-NDM-II(A) dated 3-1-2006, to set up State Disaster Management Authorities (SDMA) and District Disaster Management Authorities (DDMA). These Authorities are to be set up as per the provisions given in section 14 and 25 of Disaster Management Act, 2005 respectively. The details of SDMA's and DDMA's set up in the country are at Annexure-II and Annexure-III.